



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 88/2026/EZ**

In the matter of :

Sri Bishal Basu & Anr.

..... Applicants

-Versus-

The State of West Bengal & Ors.

..... Respondents.

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Filed by

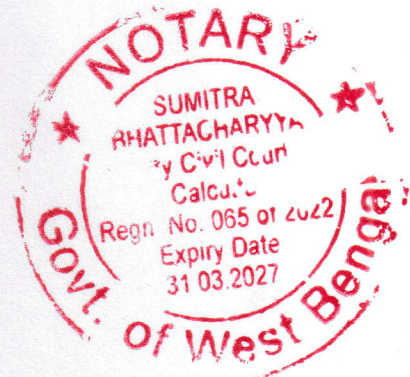
Krishnendu Bera

Krishnendu Bera
Advocate

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08 JUL 2026



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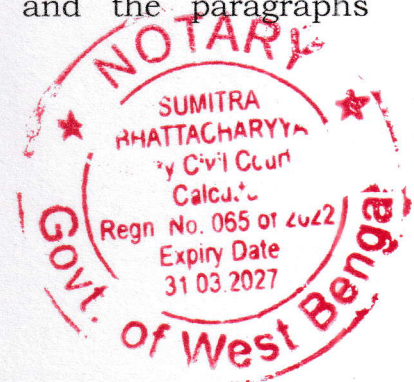
..... Respondents.

**COUNTER AFFIDAVIT ON BEHALF OF SMT. MOUMITA MALLICK,
PROPRIETOR OF "NEW JOY SREERAM ELECTRIC",
RESPONDENT NUMBER 7.**

I, Smt. Moumita Mallick, wife of ^{Sunya}~~Subrata~~ Mallick, aged about 42 years, by faith- Hindu, by Occupation- Business, residing at Kantapukur Garerdhar, P.O- Chandannagar, District- Hooghly, Pin- 712136, do hereby solemnly affirm and state as follows:-

1. That I am the Proprietor of "New Joy Sreeram Electric" being the respondent no. 7 in the instant original application and as such I am well acquainted with the facts and circumstances of the instant original application and competent to sign and swear this affidavit.

2. That I have been advised to deal with relevant paragraphs of the application which appears to be material and relevant for proper adjudication of the instant case and the paragraphs



X

and/or portion of the paragraphs which are not specifically admitted, be deemed to have been denied by me.

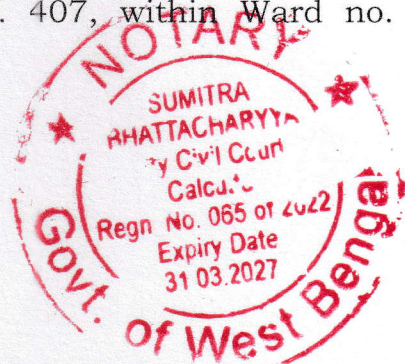
3. That the instant affidavit is filed in compliance to the order dated 20.04.2026, passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

4. With regard to the statements made in paragraphs 1, 2, 3 of the said original application, I say those are matters of record and anything contrary to the records I deny and dispute each and every statements/allegations.

5. That with regard to the statements made in paragraph 4 (a) to 4 (d) of the said application I deny and dispute each and every statements which are contrary to the records. I say that the deponent is the absolute owner in respect of land situated at Holding no. 407, within Ward no. 2 of Chandannagar Municipal Corporation at J.L. no.1, Khatian no. 2780, Dag no. 142 and recorded her name in the record of rights.

Copy of the said record of rights is annexed hereto and marked with the letter 'R-1' to this affidavit.

6. It is stated that the deponent being the proprietor of "New Joy Sreeram Electric" engaged in manufacturing of L.E.D Light Board. That the unit has obtained it's Trade License from Chandannagar Municipal Corporation. It is denied that the deponent herein running any illegal workshop at Holding no. 407, within Ward no. 2 of



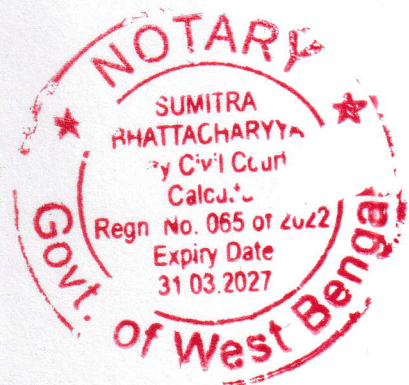
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Chandannagar Municipal Corporation. It is categorically denied that the respondent no. 7 has set up illegal without obtaining valid permissions for which the local residents are suffering due to noise pollution.

Copy of the said Trade license is annexed hereto and marked with the letter 'R-2' to this affidavit.

7. It is stated that Chandannagar is world renowned for its innovative light decorations, extending that expertise into dynamic LED light boards, illuminated flex boards, and pixel RGB signages. The manufacturing ecosystem for LED light boards is deeply tied to its famous festival lighting industry. The unit of respondent no. 7 being the manufacturer is seamlessly merge traditional wiring expertise with modern electronics, providing customized glow sign boards, programmable LED displays, and custom acrylic letter boards for commercial and decorative purposes. That for manufacturing of such LED light board the Small, individual Light Emitting Diodes (LEDs) or LED modules are inserted into the perforated holes, facing forward. Thereafter on the back of the board, the leads of the LEDs are painstakingly wired and soldered together in series or parallel circuits. Finally the soldered circuits are connected to power supplies and controllers. That for preparation of such LRD light board question of noise pollution does not arise.

Copy of photographs of manufacturing of LED light board are annexed hereto and marked with the letter 'R-3' to this affidavit.

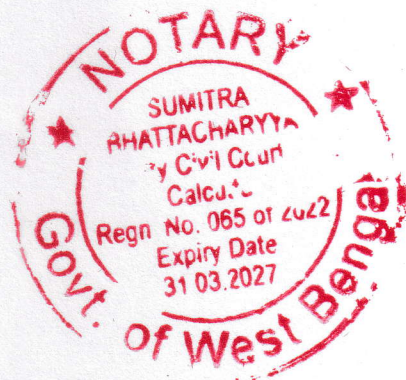


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8. That with regard to the statements made in paragraph 4 (e) to 4(n) of the said application, I say those are matters of record and anything contrary to the records I deny and dispute each and every statements/allegations. It is stated that question of production of license obtained from the West Bengal Pollution Control Board do not arise. That pursuant to the complaint lodged by the applicant before the WBPCB a hearing took place and a record of proceedings dated 12.08.2025 passed by the Hearing Officer. That from the inspection report the Pollution Control Board observed that activities of the unit are being carried under a makeshift shed and the unit will not be required to obtain consent to operate of the State Board as it fall under "White" industrial categorization of WBPCB.

Ultimately the Board passed direction to take adequate noise control measures, so that sound does not travel outside the unit and to close all the opening and gap towards the complainant sides and to restrict noise generating activity in between 9 AM to 7 PM.

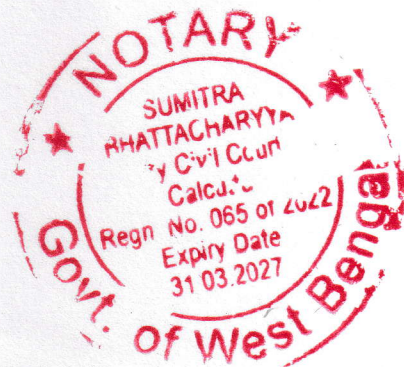
9. That with regard to the statements made in paragraph 4 (o) to 4(s) of the said application I deny and dispute each and every statements which are contrary to the records. It is denied that unit is continuing with noise activity without adequate noise control measures. It is also denied that unit is running it's noise activity violating time between 9 AM to 7 PM. It is stated that respondent no. 7 using rubber mat on the floor to take control of noise level if any at all occurs. The unit is also running it's activity within the stipulated time limit.



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10. That with regard to the statements made in paragraph 4 (t) to 4(ff) of the said application I deny and dispute each and every statements which are contrary to the records. It is denied that the respondent no. 7 is influential person having good nexus with official statutory authorities and never threatened and/or abused the applicant. It is denied that unit is running 24 X 7 for 365 days a year. That no other neighbor have complained against the activity of the respondent no. 7. It is also denied that any prior permission / consent is required from WBPCB as the unit falls within White Category and is running said business upon obtaining proper Trade License from the local Municipality. It is denied that the unit causing environment pollution putting lives of local citizens, rather the applicant lodged one after another complaint only with an intention to harras the respondent no. 7 and to obtain unlawful gain. It is denied that respondent no. 7 running unit flouting the directions of the state board. It is denied that the applicant made out any strong prima facie case and no balance of convenience and inconvenience stand in favour of the applicant.

11. That with regard to the statements made in paragraph 7 to 10 of the said application, I deny and dispute each and every statements and state that the instant application is not Bonafide as the same is instituted only to obtain unlawful gain from the respondent no. 7. That with regards to the Grounds and prayers as stated in the said original application I say that save and except those grounds having support of law are frivolous and the prayers are liable to be rejected.



X

12. It is further submitted that in facts and circumstances of the case the Hon'ble National Green Tribunal be pleased to dismiss the instant original application being devoid of any merit and filed with the personal and malafide intention and not for the protection of environment.

13. That the statements made in paragraphs 1 to 11 are true to my knowledge and rest are my respectful submission.

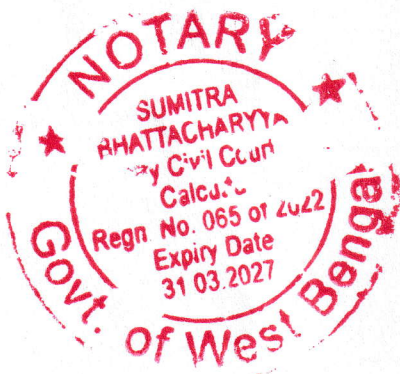
NEW JOY SREERAM ELECTRIC

Normita Kelleck
Proprietor

Identified by me

Krishnendu Bera
Advocate

DEPONENT

**Solemaly Affirmed and
Declared before me U/S 139
CPC, (C)***Sumitra Bhattacharyya*
Notary**Sumitra Bhattacharyya**
Notary, Govt. of W.B
Regd. No. 065 of 2022
City Civil Court, Calcutta

08 JUL 2026

X

VERIFICATION:

I, Smt. Moumita Mallick, wife of ^{Surya}~~Subrata~~ Mallick, the Deponent within named, do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information and I believe that nothing material has been concealed there from.

Verified at Kolkata on the 07th day of July, 2026.

NEW JOY SREERAM ELECTRIC

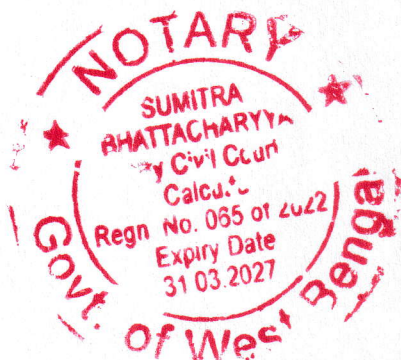
Moumita Mallick
Proprietor

Deponent

Identified by me

Krishnendu Bera

Advocate



জেলা- হুগলী খতিয়ান নং- ২৭৮০ [০৬১৯৩০৩]
 মৌজা- চন্দননগর সিট জে.এল.নং- ১ থানা- চন্দননগর
 নং-৩



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(১) রাজস্ব- টাকা খতিয়ান তৈরির তারিখ - 04/09/2024

(২) জমির পরিমান(এ)- ০.১০৬০ (৩) মোট দাগের সংখ্যা- ১

	(৪) অত্রস্বত্বের দখলকারের বিবরণ	(৫) স্বত্ব	(৬) মন্তব্য
নাম-	মৌমিতা মল্লিক	রায়ত	
স্বামী-	সূর্য্য		
ঠিকানা-	নিজ		

(৭) অত্রস্বত্বের নিজ দখলীয় জমি

দাগ নং	জমির শ্রেণী	মন্তব্য	দাগের মোট পরিমান(এ)	দাগের মধ্যে অত্রস্বত্বের অংশ	দাগের মধ্যে অত্রস্বত্বের জমির অংশের পরিমান	একর	হেক্টর
১৪২	বাস্তু		০.১০৬০	১.০০০০	০.১০৬০		

আগত খং নং -

2054,2055,2054,2055,2056

দালান-১ দালান-১ দালান-১ দালান-১ দালান-১ দালান-১

মোট দাগের সংখ্যা- এক মাত্র

Typed copy



District- Hooghly

Khatian No. 2780 [0619303]

Mouza- Chandannagar Sheet

J.L. no. 1

P.S- Chandannagar

No. 3

(1) Revenue-

Rs.

Khatian Prepare date- 04.09.2024

(2) Land Area (Acre)- 0.1060 Acre

(3) Total Dag no. 1

	(4) Details of holder	(5) Right	(6) Remarks
Name-	Moumita Mallick	Rayat	
Father-	Surya		
Address-	Own		

(7) Details of Land

Dag no.	Classification	Remarks	Total area of Dag (Acre)	Area of Land holder	Area of Land Holder
142	Bastu		0.1060	1.0000	0.1060 Acre

Upcoming Khatian no. - 2054, 2055, 2054, 2055, 2056

Total Dag no. 1

Form -24
(Under Rule 82)



Certificate No. 0917P2749223170969

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PERMANENT CERTIFICATE OF ENLISTMENT

West Bengal Municipal Corporation Act, 2006

[See Section 141]

(Duplicate to be filled up)

Chandannagore (Municipal Corporation)

Chandannagore, Hooghly

The Board of Councillors of **Chandannagore (Municipal Corporation)** hereby grant unto **MOUMITA MALLICK**, the **Proprietor** of **NEW JOY SREERAM ELECTRIC** residing and or carrying on or intending to carry on business at Holding No :- 407, KANTAPUKUR, GARERDCHAR, P.O:- CHANDANNAGAR, P.S:- CHANDANNAGAR, District :- Hooghly, Pincode :-712136 in ward no. - 2 and exercising or intending to exercise the Profession, Trade or Callings of **Other Enterprises(Category), Making Of L.E.D Light Board(Nature of Business)** this Permanent Certificate of Enlistment under Section 118 of the West Bengal Municipal Act, 1993 and acknowledge to have received in consideration thereof, a total fee of Rs.1700/- (Rupees: One Thousand Seven Hundred) only.

This Certificate of Enlistment will be in force until the 27-Jul-2026 and to be produced at the time of further renewal.

Date of Renewal: 25-Jul-2025



Chandannagore (Municipal Corporation)|Making Of L.E.D Light Board|0917P2749223170969|25-Jul-2025|27-Jul-2026

(Scan QR Code with QR Reader)

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Answer R₃

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GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA,
WEST BENGAL

O. A NO. 88/2026/EZ

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COUNTER AFFIDAVIT ON
BEHALF OF RESPONDENT

NO. 7

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